

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.491 of 2003
M.A. No.515 of 2003

10

New Delhi, this the 5th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Chet Ram, Son of Shri Lala Ram,
Resident of Bawaren, Tehsil : Kumber,
District: Bharatpur, Rajasthan.

....Applicant
(By Advocate : Shri Satish Gupta With Shri P.K. Dav
Pugari)

VERSUS

1. Union of India, through
Its Secretary,
Post & Telegraph Department,
Ministry of Telephones,
Ashoka Road, New Delhi.
2. The District Manager, TELECOM,
Agra, U.P.
3. The Divisional Engineer,
Phones (Administration),
Office of the District Manager,
Telecom, Agra. U.P.
4. The Divisional Engineer,
(Plg.) Office of the Telecom,
District Manager, Agra, U.P.

....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

MA 515/2003 & OA 491/2003

The services of the applicant had been terminated on 9.9.1987.

2. By virtue of the present application, the applicant seeks a direction for quashing of the termination order and his reinstatement with full backwages.

VS Ag

13

3. Along with the Original Application, MA 515/2003 has been filed by the applicant seeking condonation of delay in filing the Original Application. It has been pleaded that the Central Bureau of Investigation has taken into custody the records and keeping in view this fact, he could not file the present application on an earlier occasion. On that account, he seeks condonation of delay for the past 16 years in filing the Original Application.

4. Admittedly, the application is barred by time. The ground taken that because Central Bureau of Investigation has taken into custody the records is of no value keeping in view the fact that the said records are still with the Central Bureau of Investigation. The applicant's services had been terminated 16 years back, he did not care to make an application at that stage. In the absence of cogent and sufficient grounds, there is indeed precious little on the record to prompt this Tribunal to condone the delay in filing the Original Application.

5. Resultantly, the Misc. Application 515/2003 must fails and is dismissed. As a necessary consequence, OA also fails and is accordingly dismissed.

hnp
(A.P. Nagrath)
Member (A)

VS Ag
(V.S. Aggarwal)
Chairman

/ravi/